

FIR No. 323/2009
State vs. G. Murugan
PS Mayur Vihar

अंशुल मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कड़कड़ुमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

03.05.2021

The present application is taken up for hearing through VC through
CISCO WEBEX APP.

Present : Ld. APP for the State through VC.

Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the applicant /
accused G. Murugan @ Anna is moved by his Counsel.

Reply filed by the IO.

Report regarding the status of the accused was called from the
concerned Jail Superintendent. Same is filed.

It is submitted by the concerned Dy. Superintendent Jail no. 8/9 that
present accused is in custody in the present case since 2.11.2018.

I have perused the case file and also heard all the sides.

The charges against the present accused are U/s. 419/411/120B IPC
and the maximum punishment prescribed under the section is 3 years.

Therefore, considering that accused is in custody for more than 30
months and the provision U/s. 436 A Cr.P.C, the accused is directed to be released
on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety
of like amount. Accused be released after verification of his address by the IO.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



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(ANSHUL MEHTA)
MM (East)/KKD/Delhi/03.05.2021

Metropolitan Magistrate
KKD Courts, Delhi